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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH

AT HYDERABAD

O.A. 1513/96.

Dt. of Decision : 01-01-97.

P. Pradeep Kumar

.. Applicant.

Vs

1. The Govt. of India,
Security Printing Press,
Mint Compound, Saifabad,
Hyderabad-5, Rep. by its
General Manager.
2. The Administrative Officer,
Security Printing Press,
Saifabad, Hyderabad-4.
3. The Accounts Officer,
Security Printing Press,
Saifabad, Hyderabad-4.

.. Respondents.

Counsel for the Applicant : Mr. Surendra Desai

Counsel for the respondents : Mr. V. Rajeswara Rao, Addl. CGSC.

CORAM:

THE HON'BLE SHRI R. RANGARAJAN : MEMBER (ADMN.)

THE HON'BLE SHRI B.S. JAI PARAMESHWAR : MEMBER (JUDL.)

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ORDER

ORAL ORDER (PER HON'BLE SHRI R. RANGARAJAN : MEMBER (ADMN.)

Heard Mr. Surendra Desai, learned counsel for the applicant and Mr. V. Rajeswara Rao, learned counsel for the respondents.

2. The facts of this case are as follows:-

The applicant belongs to Backward Class. He passed SSC in 1988 and also passed Diploma in Printing Letter Press in 1992. He registered his name in the employment exchange, Hyderabad in 1992. The respondents organisation notified one post of Head Checker reserved for OBC category in the time scale of Rs.1350-2200/- through employment exchange, Hyderabad. 15 candidates were sponsored by the employment exchange and the applicant is one amongst them. It is stated that by memo No. SPP/AI/P-3750/94/2278 dated 11-8-94 the applicant was directed to report on 24-8-94 with original certificate and other documents for being considered for the post of Head Checker. The applicant appeared before R-3 and underwent the written and oral tests. It is further stated that R-3 issued advanced intimation letter No. SPP/AI/3750/94/2687 dated 28-8-94 informing the applicant that he is likely to be considered for appointment as Head Checker and he was directed to submit his original certificate on or before 10-09-94. He complied with that order. It is also submitted by the applicant that 10 days after submission of the document on 15-9-94 he was shown as selected as his name was given in the empanelment list displayed on the notice board of the respondents office. Thereafter the applicant keeps on knocking on the door of the respondents for appointment. He had submitted representation in this connection dated 21-7-95 and 5-2-96 as can be seen from Annexure-IV and V). It is stated that no reply was given to him in this connection. When he approached R-3 in the month of October 1996 it was informed to him that an internal candidate has been promoted and posted as Head Checker.

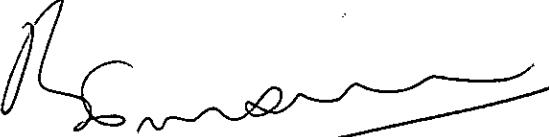
3. This OA is filed praying for a direction to the respondents to consider his case for that post and issue appointment order.

4. The applicant submits that having empanelled him he has to be posted and the respondents cannot make internal arrangement in this connection. However, he has not quoted any rule or any citation to support his case. In any case we do not propose to express any opinion in this connection as the representation ~~is pending~~ with the authorities. The proper course in our opinion is to direct the authorities to dispose of the representation in accordance with the rule informing him ~~as~~ why he was not posted even though he alleges that he has been selected.

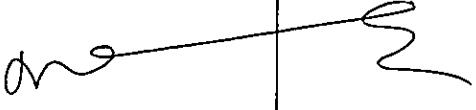
5. In the result, R-3 is directed to dispose of the ~~this~~ representation, keeping the observations as above. Time for compliance is 3 months from the date of receipt of a copy of this order.

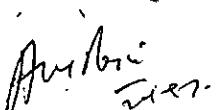
6. The OA is ordered accordingly at the admission stage itself. No costs.

(Registry should send a copy of this OA with enclosures along with the judgement to R-3.)


(B.S. JAI PARAMESHWAR)
MEMBER (JUDL.)

1.1.97


(R. RANGARAJAN)
MEMBER (ADMN.)


Registrar (3)

Dated : The 01st January 1997.
(Dictated in the Open Court)

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Copy to:-

1. General Manager, Security Printing Press, Govt. of India Mint Compound, Saifabad, Hyd.
2. The Administrative Officer, Security Printing Press, Saifabad, Hyd.
3. The Accounts Officer, Security Printing Press, Saifabad, Hyd.
4. One copy to Sri. Surendra Desai, advocate, CAT, Hyd.
5. One copy to Sri. V.Rajeswara Rao, Addl. CGSC, CAT, Hyd.
6. One copy to Library, CAT, Hyd.
7. One spare copy.

Rsm/-

20/1/97

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THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH HYDERABAD

THE HON'BLE SHRI R. RANGARAJAN: M(A)

AND

THE HON'BLE SHRI B.S. JAI PARAMESHWAR:
M(J)

DATED: 20/1/97

ORDER/JUDGEMENT

R.A./C.P/M.A. NO.

O.A. NO.

15(13)96

ADMITTED AND INTERIM DIRECTIONS ISSUED
ALLOWED

DISPOSED OF WITH DIRECTIONS

DISMISSED

DISMISSED AS WITHDRAWN

ORDERED/REJECTED

NO ORDER AS TO COSTS.

II COURT

YLKR

A/copy of OA B/L

केन्द्रीय प्रशासनिक बिभिन्न विभिन्न
Central Administrative Tribunal
भेजल/DESPATCH

17 JAN 1997 *N.S.*

हैदराबाद बैचन्च
HYDERABAD BENCH